# 12 hrs.

## PAPERS LAID ON THE TABLE

## ANNUAL REPORT OF THE COTTON COR-PORATION OF INDIA ETC.

THE MINISTER OF COMMERCE -PROF. D. P. CHATTOPADHYAYA): 5 beg to lay on the Table a copy of he Annual Report (Hindi and English versions) of the Cotton Corporation of India Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956 [Placed in Library. See No. LT-10119/ 76.]

## CEMENT (QALITY CONTROL) AMEND-MENT ORDER

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Cement (Quality Control) Amendment Order, 1975 (Hindi and English versions) published in Notification No S.O. 417(E) in Gazette of India dated the 4th August, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No LT-10120/ 76.1

## CODE OF CRIMINAL PROCEDURE (U.P. Amendment) Ordinance

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H MOHSIN): On behalf of Shri Om Mehta I beg to lay on the Table copy of the Code of a Procedure (Uttar Pra-Criminal Amendment) Ordinance. desh (Uttar Pradesh Ordinance 1975 of 1975) (Hindi and No 38 English versions) promulgated by the Governor of UP on the 28th November, 1975, provisions of article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 30th November, 1975 issued

by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-10121/76].

Adjudication Proceedings and Appeal (Amendment) Rules, Central Excise (Third Amendment) Rules Notification under Central Excise Rules etc.

THE MINISTER OF STATE IN-CHARGE OF THE DEPARIMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHER-JEE): I beg to lay on the Table-

- (1) A copy of the Adjudication Proceedings and Appeal (Amendment) Rules. 1975 (Hindi and English versions) published in Notification No. GSR. 2341 in Gazette of India dated the 6th September, 1975, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973 [Placed in Library. See No LT-10122/76]
- (2) A copy of the Central Excise (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R 17(E) in Gazette of India dated the 8th January, 1976, under section 38 of the Central Excise and Salt Act, 1944. [Placed in Library See No. LT-10123/ 76.]
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules. 1944:—
  - (i) G S.R 2562 published in Gazette of India dated the 25th October, 1975 containing corrigendum to Notification No G S.R. 879, dated 19th July, 1975.
  - (ii) G S.R. 5(E) and G.S R 6(E) published in Gazette of

India dated the 1st January, 1976 together with an Explanatory memorandum.

- (iii) G.S.R. 18(E) published in Gazette of India dated the '9th January, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-10124/ 76.]
- (4) A copy of the Insurance (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No G.S.R. 14 in Gazette of India dated the 3rd January, 1976 under sub-section (1) of section 114 of the Insurance Act, 1938. [Placed in Library. See No. LT-10125/76.]
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-secction (4) of section 43 of the Life Insurance Corporation Act, 1956:—
  - (i) G.S.R. 2271 published in Gazette of India dated the 23rd August, 1975.
  - (ii) G.S.R. 2642 published in Gazette of India dated the 8th November, 1975 containing corrigendum to Notification No. G.S.R. 2271 dater the 23rd August, 1975.
- (iii) G.S.R. 2788 published in Gazette of India dated the 13th December, 1975 [Placed Library. See No. LT-10128'76.]
- (6) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Reserve Bank of India Act, 1934:---
  - (i) The Reserve Bank of India (Note Rcfund) Rules, 1975, published in Gazette of India dated the 23rd August, 1975.

(ii) G.S.R. 2467 published in Gazette of India dated the 4th October, 1975. [Placed in Library. See No. LT-10127/76.]

NOTIFICATIONS UNDER AIRCRAFT ACT

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:--

- The Aircraft (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 2386 in Gazette of India dated the 13th September, 1975 together with an explanatory note.
- (2) The Aircraft (Fourth Amendment) Rules, 1975, published in Notification No. G.S.R. 2387 in Gazette of India dated the 13th September, 1975 together with an explanatory note.
- (3) The Aircraft (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 2713 in Gazette of India dated the 22nd November, 1975 together with an explanatory note. [Placed in Library. See No. LT-10128/76.]
- NAVAL CEREMONIAL, CONDITIONS OF Service and Miscellaneous (Amendment) Regulations

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1975 (Hindi and English versions) published in Notification No. S.R.O. 237 in Gazette of India dated the 19th July, 1975, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-10129/76.]